

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 891 of 2020

&

I.A. Nos. 2605, 2606 & 2547 of 2020

IN THE MATTER OF:

Greenopolis Welfare Association

...Appellant.

Versus

Three C Shelters Pvt. Ltd. & Anr.

...Respondents.

Present:

**For Appellant: Mr. Piyush Singh, Mr. Aditya Parolia,
Mr. Prateek Vats, Ms. Aditi Sinha, Advocates.**

**For Respondent: Mr. Jayant K. Mehta, Mr. Pankaj Agarwal,
Ms. Sonal Alagh, Ms. Shreya Kohli, Mr. Nikhil Jain,
Advocates for R-1.**

Mr. Amarpal, IRP

**Mr. GP Madaan, Ranjeet Kumar Verma and
Mr. Pranay Chitale (RP), R-2.**

Mr. Deepak Garg, Advocate for R-2.

Ms. Asmita Chaudhary, For Impleadment.

**Mr. Sumedha Dang and Mr. Viabhav Gaggar,
for Interveners.**

ORDER
(Virtual Mode)

09.12.2020 Heard Learned Counsel for the parties and interveners.

Judgment and Orders are reserved in the Appeal as well as in the I.As.

Parties to the Appeal may file brief Written-Submissions not more than five pages. Charts may be filed separately giving date-wise chronological events the parties have referred, within a week.

Interim Order to continue till Judgment is passed.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)